

ITEM NO.116

COURT NO.8

SECTION III-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 4834/2024

THE STATE OF UTTAR PRADESH & ORS.

Appellant(s)

VERSUS

PREM NARAYAN MISHRA

Respondent(s)

IA No. 91909/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT, IA No. 139280/2019 - EXEMPTION FROM FILING O.T.
IA No. 91910/2019 - EXEMPTION FROM FILING O.T.

Date : 08-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE RAJESH BINDAL

For Appellant(s) Ms. Rajdeepa Behura, Sr. Adv.
Ms. Sakshi Kakkar, AOR

For Respondent(s) Mr. Praveen Swarup, AOR
Mr. Ameet Siingh, Adv.
Mr. Ravi Kumar, Adv.
Mr. Devesh Maurya, Adv.
Mr. Saurabh Rohilla, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We have heard learned senior counsel appearing for the appellants and learned counsel appearing for the respondent.

We are inclined to peruse the order by which 164 persons have been appointed as a Junior Clerk. We also want the learned counsel for appellant to state whether those posts have been filled up by persons who are similarly placed, like the respondent, and are daily wagers.

We also take note of the fact that it is the case of the counsel for the respondent that a similarly placed person, namely, Arun Kumar has been accommodated in those 164 posts, and that he is junior to the respondent.

List the matter next week.

(SWETA BALODI)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
ASSISTANT REGISTRAR